

DR. K. L. RAO: As I have submitted earlier, the U.P. Government wants the import of 400 megawatt machines in order to reduce the delay in commissioning, in order to reduce the delay in production of power. This subject has been under consideration and no final decision has been made. Evidently, this is because we are committed to the policy of indigenous manufacture; we want to get as many machines manufactured in the country as possible. In the context of that, the possibility of manufacturing in the country is being examined, and no final decision has been made on that.

With regard to the other questions, in Harduaganj two units of 55 megawatts of power, each, have gone out of order one week back. Those machines were made in India; they are indigenous machines. Urgent steps have been taken to see that they are repaired; the experts have been sent, the repair staff have been sent. The Chairman, Electricity Board, tells me that next week it will be possible to get them repaired. We are hoping that those two machines will come back commissioned next week.

About Panki, in one of the units a blade has got broken and that will take some time to be repaired.

12.28 hrs.

PAPERS LAID ON THE TABLE

INDIAN TELEGRAPH (SEVENTH AMENDMENT) RULES, 1972

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI B. SHANKARANAND): On behalf of Shri H. N. Bahuguna, I beg to lay on the Table a copy of the Indian Telegraph (Seventh Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 1161 in Gazette of India dated the 23rd September, 1972, under sub-section (5) of

section 7 of the Indian Telegraph Act, 1885 [Placed in Library. See No. LT-3752/72].

PART REPORTS OF THE COMPTROLLER AND AUDITOR GENERAL IN RESPECT OF HINDUSTAN MACHINE TOOLS LTD., FERTILIZERS AND CHEMICALS, TRAVANCORE LTD. ETC.,

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table a copy each of the following parts of the Report of the Comptroller and Auditor General of India for the year 1969-70—Union Government (Commercial), under article 151(1) of the Constitution:--

Part IX—Appraisal of the working of the Hindustan Machine Tools Limited. [Placed in Library. See No. LT-3753/72].

Part X—Appraisal of the working of the Fertilisers and Chemicals, Travancore Limited. [Placed in Library. See No. LT-3754/72].

Part XII—Individual irregularities noticed in the Undertakings not taken up for comprehensive appraisal by the Audit Board and a resume of the Reports of the Company Auditors. [Placed in Library. See No. LT-3755/72].

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-